

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

16

T.C.P No. 19/(MAH)/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE PARTIES: The South Indian Bank Ltd.
V/s.
M/s. Bharati Defense & Infrastructure Ltd.

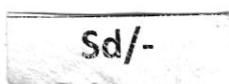
SECTION OF THE COMPANIES ACT: 71(10) r.w. 117C(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
16	Anirudh Patel	Advocate 1/6 B.T. Law Offices LLP Adv for Applicant	
16	Mahesh Alam	Advocate 5/5 KK Associates Adv for Corporate debtor	

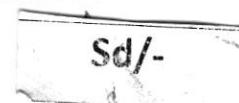
ORDER

TCP No.19/71(10) R.W.117C(4)/NCLT/MB/MAH/2016

At request of the parties, list this matter on 26.3.2018.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)